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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1350/2004

This the 28th day of May, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Smt. Manisha Mishra,
I.P.S. (Indian Postal Service)
Asst. Director General (MF & BS),
Room No.321, Dak Bhawan,
Dept. of Posts,
New Delhi.

(By Advocate: Sh. N.K.Jha)

Versus

1. Union of India
through Secretary,
Department of Posts,
Ministry of Communications & IT,
Dak Bhawan,
New Delhi.
2. Member (Development),
Postal Services Board,
Department of Post,
Dak Bhawan,
New Delhi-1.
3. Principal Chief Post Master General,
Delhi Circle, Meghdoot Bhawan,
Jhandewalan,
New Delhi-1.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant was allowed vide an order dated 5.4.2004 to retain the accommodation upto 30.6.2004 but it is submitted that recently by impugned order applicant has been asked to vacate the accommodation upto 31.5.2004. Since this order has been passed in supersession of the earlier order without any opportunity being given to the applicant, I direct this order be not given effect to till 30.6.2004. *However in appeal also undebated to before 1st June 2004* *in case of before 30/6/2004*.
Thus in OA stands disposed of
Dasti order.


(KULDIP SINGH)
Member (J)

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